

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 125 of 2019

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

United Breweries (Holdings) Ltd. & Ors.

...Respondents

Present

For Appellant:

**Mr. Rana Mukherji, Senior Advocate with
Mr. C.A. Sinha, Ms. Sonali Khanna and Ms. Kanika
Sharma, Advocates**

For Respondents:

**Mr. Amish Tandon, Advocate for Respondent No.1
Mr. Mohan Parasaran, Senior Advocate with
Mr. A. Raghunath, Advocate for Respondent
Nos. 3 & 4**

O R D E R

11.07.2019 Mr. Mohan Parasarna, Senior Advocate with Mr. A. Raghunath, Advocate appear on behalf of 3rd & 4th Respondent and Mr. Amish Tandon, Advocate appears on behalf of 1st Respondent. They pray for and allowed 2 weeks' time to file reply-affidavit. Rejoinder, if any, be filed by the Respondent within 2 weeks thereof.

Notice on 5th Respondent – 'Dr. Vijay Mallya' has returned unserved. Let fresh notice be issued on 'Dr. Vijay Mallya' in his present and correct address. Requisite along with process fee, if not filed, be filed by 15th July, 2019. *Dasti* service is permitted. If the appellant provides the *e-mail* address of 5th respondent, let notice be also issued through *e-mail*. On the next date of hearing, office will inform whether notice through *e-mail* has been served or not.

Post the case 'for Admission (After Notice)' on 21st August, 2019 before the
1st Bench.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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